

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-435/ND/2017

In the matter of
P.K. Industries (P) Ltd.

.. PETITIONER

SECTION :
Under Section 10 of IBC Code, 2016

Order delivered on 01.2.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Meetu Singh, Advocate
Mr. Naresh Agarwal, Advocate


For the Respondent/Corporate Debtor :
For the Intervener : -

ORDER

At the request of the Learned Counsel for the petitioner, the matter is adjourned to furnish all the particulars under Section 10 of IBC, 2016 read with Form-6 of IBBI (Application to Adjudicating Authority) Rules, 2016. If these are not complied as specified under Section 10 read with Form-6 and the annexure by the next hearing date, it will result in dismissal of the petition as enough opportunities have already been granted to the petitioner.

List on 08.2.2018.

Surjit
01.2.2018


(R. VARADHARAJAN)
MEMBER (JUDICIAL)